



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I**MEETING No.** NC/1/MEET/Aug/202324/9**DATED:** 18/08/2023Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Aug/202324/9 dated 18/08/2023 of Norms Committee - I for the year 2023-24 was held on 18/08/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT

2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT
3	SHRI R.K. JAISWAL, D.O.	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI T.R. CHOUDHARY, SCIENTIST - E	MEITY
6	S.K. JAIN, TECHNICAL CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI SANTOSH KUMAR DUBEY, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00001235AM24
RA File Number	039404000880 AM14
Licence No and Date	0310766285/15/01/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00004843AM23
RA File Number	039504000471 AM16
Licence No and Date	0310800045/05/11/2015
Norms Committee Decision:	
Case deferred for the comments of TE. TE has requested for earlier original application for further examination of the case.	

Case No.	3 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	STARRAG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00000287AM24
RA File Number	072404000068 AM17
Licence No and Date	0710109862/24/05/2016
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00001482AM23
RA File Number	052404000643 AM17
Licence No and Date	0510402041/23/03/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00000919AM23
RA File Number	052404000056 AM18
Licence No and Date	0510402472/05/05/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00006038AM23
RA File Number	072404000099 AM18
Licence No and Date	0710111809/22/06/2017
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. The items of import are Stainless Steel Plates/Sheets of Hi Nickel Alloy of various sizes. According to Appendix 4E, no indigenous input will be required in the export item. However, as per the process chart, angles/channels will also be required. If the same material is being procured from an indigenous source, submit a revised Appendix 4E.
- II. Submit buyer order, which could confirm the requirement of Nickel Alloy 20 plates for manufacturing of Remelt Tanks.
- III. Catalogue / technical write-up of each export item along with detailed engineering drawings.
- IV. Excel sheet which could indicate an item of export, quantity in numbers and the total weight of each tank, list of indigenous items in the export product and weight thereof, items of import to be used in each export product and weight thereof inclusive of wastage.

The case stands deferred.

Case No.	7 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00002893AM23
RA File Number	652404000004 AM18
Licence No and Date	6510000005/17/07/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00006039AM23
RA File Number	072404000187 AM18
Licence No and Date	0710112252/10/10/2017

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. What is the net weight of imported items in the export product?
- II. As per the information attached with the application on BO portal, the number of imported items is 51 Nos. However, in the summary application, items of import are 60 Nos. What is reason in both the figures? Submit complete justification.
- III. Submit an excel sheet, which should indicate the items of import, quantity in Kgs, weight of each item in the export product, wastage on each item of import against the item of export.

The case stands deferred.

Case No.	9 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00002891AM23
RA File Number	652404000006 AM18
Licence No and Date	6510000010/15/11/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00002890AM23
RA File Number	652404000001 AM19
Licence No and Date	6510000015/12/06/2018
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	11 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00003562AM23
RA File Number	652404000002 AM19
Licence No and Date	6510000016/12/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00002074AM23
RA File Number	072404000073 AM19
Licence No and Date	0710113487/26/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00003927AM23
RA File Number	052404000308 AM19

Licence No and Date	0510407643/29/08/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00002075AM23
RA File Number	072404000180 AM19
Licence No and Date	0710114029/17/10/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	NIDEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00006733AM23
RA File Number	018005000286 AM19
Licence No and Date	0510408160/22/10/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Justification for the quantities of Resins, Adhesive, coating materials etc. at Sl.No.1 to 4, 17, 18, 19, 21 to 24 and 28 to 31 of the import items. The case stands deferred.	

Case No.	16 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	018005000595AM19
RA File Number	092404000340 AM19
Licence No and Date	0910066870/16/11/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00007167AM23
RA File Number	042404000165 AM19
Licence No and Date	0410164884/16/11/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00003563AM23
RA File Number	652404000006 AM19
Licence No and Date	6510000027/05/04/2019
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	19 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00225561AM22
RA File Number	092404000078 AM20
Licence No and Date	0910067545/20/05/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00002123AM23
RA File Number	052404000159 AM20
Licence No and Date	0510410969/18/06/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	018005000101AM20
RA File Number	092404000138 AM20

Licence No and Date	0910067697/26/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 15.07.2022 followed by reminders on 06.07.2022, 25.10.2022, 05.12.2023. Further, a final reminder on 10.08.2023 was issued for furnishing information/documents. However, no information has been received. Therefore, Committee decided to wait for the reply. The case stands deferred.	

Case No.	22 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00000358AM24
RA File Number	NA
Licence No and Date	6610000035/03/07/2019
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	23 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	ELASTOMER INDIA MFG CO
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00007154AM23
RA File Number	NA
Licence No and Date	3110067579/23/10/2019
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00006040AM23
RA File Number	072404000154 AM20
Licence No and Date	0710115616/28/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed technical notes on the manufacturing process including the relevant flow sheet. II. Detailed technical drawings with the dimensions of each export product, Catalogue, if any, may also be furnished. III. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	25 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00006815AM23
RA File Number	018005000263 AM20
Licence No and Date	0310833550/19/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tec-3) dated 07.07.2023, as under:	

1. EP - Add wt. 968.7 MT
2. Import - 3- Alloy steel rod - 15 kg.
3. Import - 6- Alloy steel rod - 6 kg.
4. Import - 7- Alloy steel rod - 160 kg.
5. Import - 18- Alloy steel rod - 14 kg.
6. Import - 19- Alloy steel flat - 530 kg.
7. Import - 22- Alloy steel flat - 2720 kg.
8. Import - 29- Alloy steel flat - 200 kg.
9. Import - 31- Alloy steel flat - 1400 kg.
10. Import 266 - 239 MT
11. Import - 10,51,73,74,78,84,96,98,100,102,104 to 106,108,109,111,
12. ,113,133,136,137,140,143 to 151,156,157,159,161 to 165,170,173,174
13. 176,179,181,194to196,200 to 205,208,209,3213,214,216,220,221,223,
14. 229,232,233,239,242 to 248,250,267,271 , 272 & 273-- Deleted as not imported by firm
15. Rest of import items will be as per GN4 in nos. & wt.

Note: Grade of steel to be imported will be same as used in EP.

Wherever import qty. is in set will be in nos.

RA concerned may take suitable consequential action accordingly.

Case No.	26 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00003728AM23
RA File Number	022404000159 AM20
Licence No and Date	0210209681/14/01/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00002880AM23
RA File Number	072404000287 AM20
Licence No and Date	0710116245/12/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00002881AM23
RA File Number	072404000002 AM21

Licence No and Date	0710116329/07/04/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	018005000425AM21
RA File Number	072404000001 AM21
Licence No and Date	0710116407/30/04/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	AUTOFIT CAR INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	018005000478AM21
RA File Number	102404000018 AM21
Licence No and Date	1010060538/11/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	ONASSIS AUTO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023

HQ File Number	HQRNORM REVIW00000894AM23
RA File Number	052404000152 AM21
Licence No and Date	0510414546/03/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00003707AM23
RA File Number	022404000060 AM21
Licence No and Date	0210210061/28/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00003711AM23
RA File Number	022404000069 AM21
Licence No and Date	0210210076/03/09/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.08.2023 and on 10.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	34 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00003708AM23
RA File Number	022404000070 AM21
Licence No and Date	0210210079/04/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.08.2023 and on 10.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	35 / NC/1/MEET/Aug/202324/9
Case Status	Case Rejected
Party Name	FREEDOM OPHTHALMIC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00001338AM24
RA File Number	042404000092 AM21
Licence No and Date	0410167059/11/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was already rejected in the meeting dated 31.03.23. The case stands rejected.	

Case No.	36 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	GLOVIS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00007152AM23
RA File Number	042404000115 AM21
Licence No and Date	0410167169/16/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	37 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00000458AM24
RA File Number	072404000195 AM21
Licence No and Date	0710117162/21/10/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	AIROIL FLAREGAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00002126AM23
RA File Number	018005000714 AM21
Licence No and Date	0810149041/11/11/2020

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	39 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	CAPARO ENGINEERING INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00007047AM23
RA File Number	112404000004 AM21
Licence No and Date	1110028750/13/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	CAPARO ENGINEERING INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00007048AM23
RA File Number	112404000005 AM21
Licence No and Date	1110028751/13/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00045015AM21

RA File Number	03AA04013906 AM21
Licence No and Date	0311000314/22/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00045915AM21
RA File Number	04AA04004698 AM21
Licence No and Date	0411000077/23/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00046833AM21
RA File Number	07AA04006120 AM21
Licence No and Date	0711000137/24/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00048671AM21
RA File Number	05AA04020490 AM21
Licence No and Date	0511000438/28/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00048813AM21
RA File Number	08AA04005414 AM21
Licence No and Date	0811000188/28/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	CKDPACK PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00003834AM23
RA File Number	05AA04021220 AM21
Licence No and Date	0511000586/04/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/1/MEET/Aug/202324/9
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Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00055488AM21
RA File Number	34AA04001587 AM21
Licence No and Date	3411000055/05/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to issue final reminder to the applicant to furnish the following information/documents as per comments given by the TE: I. A copy of norms fixed earlier for the A.A. if any II. Blank size supported by size of bearing race, separately for each bearing race. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. VI. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	48 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00001417AM24
RA File Number	34AA04001657 AM21
Licence No and Date	3411000066/06/01/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Aug/202324/9
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Case Status	Case Deferred
Party Name	TSA PROCESS EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00001373AM24
RA File Number	03AA04024930 AM21
Licence No and Date	0311002032/08/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	TSA PROCESS EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00001374AM24
RA File Number	03AA04024932 AM21
Licence No and Date	0311002031/15/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Drawings enclosed by unit against reply of DL are not properly visible/ legible. To provide the drawings of export product. The case stands deferred.	

Case No.	51 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	TSA PROCESS EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00001375AM24
RA File Number	03AA04024933 AM21

Licence No and Date	0311002030/15/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00001252AM24
RA File Number	34AA04003259 AM21
Licence No and Date	3411000334/19/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/1/MEET/Aug/202324/9
Case Status	Case Rejected
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00116705AM21
RA File Number	31AA04007910 AM21
Licence No and Date	3111000254/30/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.03.2023, followed by reminders on 16.03.2023, 31.03.2023, 15.04.2023, 30.04.2023, 15.05.2023, 30.05.2023, 14.06.2023, 29.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	54 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00020526AM22
RA File Number	09AA04005166 AM21
Licence No and Date	0911000698/16/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/1/MEET/Aug/202324/9
Case Status	Case Rejected
Party Name	GRADWELL OILFIELD PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00026350AM22
RA File Number	05AA04006844 AM22
Licence No and Date	0511002254/26/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.03.2023 and on 11.06.2023, followed by reminders on 21.03.2023, 05.04.2023, 20.04.2023, 05.05.2023, 20.05.2023, 26.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	56 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023

HQ File Number	HQRNORM APPLY 00026755AM22
RA File Number	05AA04006728 AM22
Licence No and Date	0511002300/26/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00007078AM23
RA File Number	04AA04012663 AM22
Licence No and Date	0411001082/06/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of technical consultant (SKB) dated 18.08.2023, as under:

Sl. No.	AA No & DATE	ITEM OF EXPORT	QTY	ITEMS OF IMPORT	QTY	QUANTITY RECOMMENDATED
	0411001082 DATED 06.07.2021	RADIATOR CORE ASSY TO PART No R30673-1250	50000 NOS	1. FIN (12) TO PART No E19811-0400	18400 KGS	17829.60 KGS INCLUSIVE OF 2% WASTAGE ON NET WEIGHT OF FIN (12) IN THE EXPORT PRODUCT.
				2. TUBE (12) PART No R47423-3530	2600000 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
				3. HEADER PLATE (12) TO PART No R42923-0870	100000 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
				4. SIDE PLATE (12) TO PART No R 47243-2900	100000 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
				5. BRAZING FLUX TO	2500KGS	1500 KGS (0.03 KG PER RADIATOR)

				PART No E 19811-0350		
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RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/1/MEET/Aug/202324/9
Case Status	Case Rejected
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00168218AM22
RA File Number	31AA04025134 AM22
Licence No and Date	3111000533/23/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.03.2023 followed by reminders on 21.03.2023, 05.04.2023, 20.04.2023, 05.05.2023, 20.05.2023, 04.06.2023, 19.06.2023, 04.07.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	59 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	AGRI PROCESS INNOVATIONS TECHNOLOGIES LL P
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00170649AM22
RA File Number	07AA04024799 AM22
Licence No and Date	0711001773/25/08/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00180962AM22
RA File Number	05AA04075480 AM22
Licence No and Date	0511004620/09/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00181384AM22
RA File Number	08AA04025906 AM22
Licence No and Date	0811002549/10/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00184150AM22
RA File Number	07AA04027685 AM22
Licence No and Date	0711001904/15/09/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	63 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	DIEHL METAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00185284AM22
RA File Number	31AA04027077 AM22
Licence No and Date	3111000574/16/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	DAETWYLER SWISSTEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00185296AM22
RA File Number	31AA04007952 AM21
Licence No and Date	3111000524/16/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00007170AM23
RA File Number	02AA04024897 AM22

Licence No and Date	0211001225/16/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00195105AM22
RA File Number	05AA04085074 AM22
Licence No and Date	0511004962/27/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00207003AM22
RA File Number	05AA04088615 AM22
Licence No and Date	0511005308/08/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023

HQ File Number	HQRNORM APPLY 00221925AM22
RA File Number	05AA04093087 AM22
Licence No and Date	0511005562/22/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00231513AM22
RA File Number	24AA04011898 AM22
Licence No and Date	2411001043/29/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00003995AM23
RA File Number	34AA04008849 AM22
Licence No and Date	3411001350/29/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to issue final reminder to the applicant for furnishing the following information/documents as per comments given by the TE: a. A copy of norms fixed earlier for the A.A. if any b. Blank size supported by size of bearing race, separately for each bearing race. c. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.	

- d. Weight of each Export Product.
- e. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- f. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	71 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00240920AM22
RA File Number	03AA040106962 AM22
Licence No and Date	0311008241/03/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00241248AM22
RA File Number	07AA04038536 AM22
Licence No and Date	0711002290/03/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
In ANF4A, unit has referred at Sl.No. 9 and 14 about previous norms fixation vide meeting no.17/18 dated	

18.12.19. To provide following information:

- I. Details of previous case as mentioned above for reference.
- II. Detail technical note on manufacturing process including the relevant flow sheet.
- III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- IV. Weight of each Export Product.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VI. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	73 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00268278AM22
RA File Number	07AA04039862 AM22
Licence No and Date	0711002481/28/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	AIM NONWOVENS AND INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00269350AM22
RA File Number	31AA04030034 AM22
Licence No and Date	3111000735/29/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	HYDAC (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00356122AM22
RA File Number	32AX04000133 AM22
Licence No and Date	3211002520/15/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00358203AM22
RA File Number	03AX04000852 AM22
Licence No and Date	0311011490/17/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00358586AM22
RA File Number	05AX04000549 AM22
Licence No and Date	0511009367/17/02/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	78 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00003996AM23
RA File Number	34AX04000316 AM22
Licence No and Date	3411001877/28/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to issue final reminder to applicant to furnish the following information/documents as per comments given by the TE: a. A copy of norms fixed earlier for the A.A. if any b. Blank size supported by size of bearing race, separately for each bearing race. c. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. d. Weight of each Export Product. e. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. f. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	79 / NC/1/MEET/Aug/202324/9
Case Status	Case Rejected
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000044AM23
RA File Number	08AX04000691 AM22
Licence No and Date	0811004590/04/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.03.2023 and on 11.06.2023, followed by reminders on 21.03.2023, 05.04.2023, 20.04.2023, 05.05.2023, 20.05.2023, 26.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	80 / NC/1/MEET/Aug/202324/9
Case Status	Case Rejected
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000048AM23
RA File Number	05AX04001557 AM22
Licence No and Date	0511011602/04/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.03.2023 and on 11.06.2023, followed by reminders on 21.03.2023, 05.04.2023, 20.04.2023, 05.05.2023, 20.05.2023, 26.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to **reject** the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	81 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000175AM23
RA File Number	08AX04000770 AM22
Licence No and Date	0811004620/11/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.08.2023 and on 10.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a **reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	82 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000192AM23
RA File Number	05AX04001523 AM22
Licence No and Date	0511011787/12/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000193AM23
RA File Number	08AX04000789 AM22
Licence No and Date	0811004632/12/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) received via mail vide U.O No. P-47014/24/2021-TSW dated 31.07.2023, as under:	
I. Quantity of import items may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products.	

RA concerned may take suitable consequential action accordingly.

Case No.	84 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000255AM23
RA File Number	09AX04000006 AM23
Licence No and Date	0911002858/18/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000271AM23
RA File Number	08AX04000787 AM22
Licence No and Date	0811004719/18/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) received via mail vide U.O No. P-47011/19/2023-TSW dated 25.07.2023, as under: 1. Quantity of import items at SI No.1 to 6 may be allowed as 20,000 Nos., 3, 80,000 Nos. 20,000 Nos. 54,500 Nos., 12, 54,650 Nos. & 54,550 Nos. respectively on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	86 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000288AM23
RA File Number	08AX04000827 AM22
Licence No and Date	0811004728/18/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) received via mail vide U.O No. P-47014/24/2021-TSW dated 31.07.2023, as under: I. Quantity of import items may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	87 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000320AM23
RA File Number	05AA04086752 AM22
Licence No and Date	0511011947/19/04/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred

Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000321AM23
RA File Number	05AX04000657 AM22
Licence No and Date	0511011949/19/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000346AM23
RA File Number	05AX04000138 AM23
Licence No and Date	0511011987/20/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000350AM23
RA File Number	03AX04000285 AM23
Licence No and Date	0311014027/20/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) received via mail vide U.O No. P-47014/149/2022-TSW dated 19.07.2023, as under: I. Quantity of import items may be allowed on net to net basis with accountability clause as per GN-4 for	

Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	91 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000409AM23
RA File Number	08AX04000144 AM23
Licence No and Date	0811004778/25/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) received via mail vide U.O No. P-47014/24/2021-TSW dated 31.07.2023, as under: I. Quantity of import items may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	92 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM REVIW00007164AM23
RA File Number	02AX04000043 AM23
Licence No and Date	0211002316/25/04/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	93 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000440AM23
RA File Number	03AX04000223 AM23
Licence No and Date	0311014199/27/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000441AM23
RA File Number	04AX04000375 AM22
Licence No and Date	0411003194/27/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	JAMPOW FABRICATORS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000470AM23
RA File Number	31AX04000001 AM23
Licence No and Date	3111001314/28/04/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	96 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000832AM23
RA File Number	34AX04000145 AM23
Licence No and Date	3411002270/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to issue final reminder to the applicant to furnish the following information/documents as per comments given by the TE: I. A copy of norms fixed earlier for the A.A. if any II. Blank size supported by size of bearing race, separately for each bearing race. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. VI. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	97 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000868AM23
RA File Number	05AX04000377 AM23
Licence No and Date	0511012636/19/05/2022

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	98 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000887AM23
RA File Number	07AX04000161 AM23
Licence No and Date	0711004029/19/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	SREE RAM TUBEWELL
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000902AM23
RA File Number	32AX04000075 AM23
Licence No and Date	3211003073/20/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MASCOT DYNAMICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000946AM23

RA File Number	03AX04000688 AM23
Licence No and Date	0311014977/24/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001001AM23
RA File Number	31AX04000052 AM23
Licence No and Date	3111001392/26/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. V. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	102 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023

and Date	
HQ File Number	HQRNORM APPLY 00001003AM23
RA File Number	03AX04000778 AM23
Licence No and Date	0311015018/26/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) received via mail vide U.O No. P-47014/149/2022-TSW dated 19.07.2023, as under: I. Quantity of import items may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	103 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001005AM23
RA File Number	03AX04000783 AM23
Licence No and Date	0311015026/26/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) received via mail vide U.O No. P-47014/149/2022-TSW dated 19.07.2023, as under: I. Quantity of import items may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	104 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred

Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001026AM23
RA File Number	31AX04000053 AM23
Licence No and Date	3111001398/27/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001058AM23
RA File Number	07AX04000265 AM23
Licence No and Date	0711004123/30/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001112AM23
RA File Number	08AX04000331 AM23
Licence No and Date	0811005090/01/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.08.2023 and on 10.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

The case stands deferred.

Case No.	107 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001189AM23
RA File Number	03AX04001033 AM23
Licence No and Date	0311015241/03/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001210AM23
RA File Number	09AX04000172 AM23
Licence No and Date	0911003121/06/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.08.2023 and on 10.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	109 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001212AM23
RA File Number	09AX04000173 AM23
Licence No and Date	0911003122/06/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.08.2023 and on 10.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	110 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001217AM23
RA File Number	07AX04000173 AM23
Licence No and Date	0711004195/06/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	111 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001267AM23
RA File Number	07AX04000318 AM23
Licence No and	0711004257/08/06/2022

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001277AM23
RA File Number	07AX04000145 AM23
Licence No and Date	0711004262/08/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	YOGESHWAR ENGINEERING PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001368AM23
RA File Number	31AX04000051 AM23
Licence No and Date	3111001438/14/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023

HQ File Number	HQRNORM APPLY 00001373AM23
RA File Number	05AX04000724 AM23
Licence No and Date	0511013196/14/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001443AM23
RA File Number	07AX04000363 AM23
Licence No and Date	0711004327/17/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BANCO PRODUCTS (INDIA) LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001515AM23
RA File Number	34AX04000144 AM23
Licence No and Date	3411002408/20/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred

Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001557AM23
RA File Number	34AX04000264 AM23
Licence No and Date	3411002416/21/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. The DL reply furnished by the applicant is not complete and information has not been submitted as per points raised in DL. DL reply may be submitted as requisitioned in earlier DL. Case stands deferred.	

Case No.	118 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	GLOVIS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001576AM23
RA File Number	04AX04000242 AM23
Licence No and Date	0411003495/22/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical note on manufacturing process including the relevant flow sheet. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. VI. Justification for the quantity of import items, stage wise wastage justification (item wise) and dimensional drawings for further examination of the proposal.	

VII. Complete set of application.

The case stands deferred.

Case No.	119 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001872AM23
RA File Number	56AX04000070 AM23
Licence No and Date	5611001028/06/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/1/MEET/Aug/202324/9
Case Status	Case Rejected
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001873AM23
RA File Number	56AX04000044 AM23
Licence No and Date	5611001029/06/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.04.2023 followed by several reminders for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	121 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001875AM23
RA File Number	56AX04000076 AM23
Licence No and Date	5611001030/06/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001914AM23
RA File Number	56AX04000075 AM23
Licence No and Date	5611001036/07/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	ANAND SEAMLESS TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001920AM23
RA File Number	08AX04000477 AM23
Licence No and Date	0811005473/07/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	GOLDEN ROLLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001932AM23
RA File Number	33AX04000026 AM23
Licence No and Date	3311000789/08/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001933AM23
RA File Number	56AX04000091 AM23
Licence No and Date	5611001041/08/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001957AM23
RA File Number	56AX04000087 AM23
Licence No and Date	5611001043/11/07/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	127 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001960AM23
RA File Number	07AX04000484 AM23
Licence No and Date	0711004609/11/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001964AM23
RA File Number	03AX04002193 AM23
Licence No and Date	0311016258/11/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) received via mail vide U.O No. P-47014/149/2022-TSW dated 19.07.2023, as under: I. Quantity of import items may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	129 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001973AM23
RA File Number	56AX04000099 AM23
Licence No and Date	5611001046/11/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001975AM23
RA File Number	56AX04000079 AM23
Licence No and Date	5611001047/11/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001979AM23
RA File Number	56AX04000078 AM23
Licence No and Date	5611001048/12/07/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	132 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001980AM23
RA File Number	56AX04000081 AM23
Licence No and Date	5611001049/12/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001981AM23
RA File Number	56AX04000086 AM23
Licence No and Date	5611001050/12/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001983AM23
RA File Number	56AX04000095 AM23

Licence No and Date	5611001052/12/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002056AM23
RA File Number	56AX04000105 AM23
Licence No and Date	5611001059/15/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002058AM23
RA File Number	56AX04000106 AM23
Licence No and Date	5611001060/15/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023

HQ File Number	HQRNORM REVIW00007129AM23
RA File Number	05AX04001057 AM23
Licence No and Date	0511013804/15/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly	

Case No.	138 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002111AM23
RA File Number	07AX04000535 AM23
Licence No and Date	0711004692/18/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	SREEVARI ENTERPRISES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002125AM23
RA File Number	04AX04000206 AM23
Licence No and Date	0411003651/18/07/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	140 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002203AM23
RA File Number	56AX04000113 AM23
Licence No and Date	5611001074/22/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	P.M. ELECTRO-AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002209AM23
RA File Number	31AX04000118 AM23
Licence No and Date	3111001578/22/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002311AM23
RA File Number	56AX04000118 AM23

Licence No and Date	5611001084/28/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00002811AM23
RA File Number	56AX04000151 AM23
Licence No and Date	5611001139/26/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.03.2023 followed by several reminders for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	144 / NC/1/MEET/Aug/202324/9						
Case Status	Case Approved						
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED						
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023						
HQ File Number	HQRNORM APPLY 00003063AM23						
RA File Number	03AX04003145 AM23						
Licence No and Date	0311017810/12/09/2022						
Norms Committee Decision:							
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of technical consultant (SKB) dated 18.08.2023, as under:							
<table><tr><td>Sl.</td><td>Name of the</td><td>Quantity</td><td>Item of import</td><td>QUANTITY</td><td>RECOMMENDED</td></tr></table>		Sl.	Name of the	Quantity	Item of import	QUANTITY	RECOMMENDED
Sl.	Name of the	Quantity	Item of import	QUANTITY	RECOMMENDED		

No.	export item				WASTAGE
1	HP H2S ABSORBER AND WASH COLUMN (TAG NO: 1P31-CC-0126)	1 Nos	FORGINGS/FORGED SHELL/FORGED BLOCK SA 266 GR.2	364694.00 KGS	356013.66 KGS INCLUSIVE OF 2% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.
	Weight of imported items: 366867.00 Kgs Weight of the Indigenous items: 70255.00 Total Weight: 447122.00 Kgs		CARBON STEEL PLATES SA516	32060.00 KGS	29224.65 KGS INCLUSIVE OF 5% WASTAGE ON THE NET WEIGHT OF PLATES IN THE EXPORT PRODUCT.

Note: The grade of the imported forgings and steel plates should be matched with the grade of forgings and steel plates in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	145 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003090AM23
RA File Number	34AX04000562 AM23
Licence No and Date	3411002772/13/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003568AM23
RA File Number	31AX04000192 AM23
Licence No and Date	3111001729/07/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003670AM23
RA File Number	03AX04003261 AM23
Licence No and Date	0311018528/12/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003735AM23
RA File Number	05AX04002025 AM23
Licence No and Date	0511015324/14/10/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	149 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003800AM23
RA File Number	05AX04002031 AM23
Licence No and Date	0511015363/18/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: In this case, item(s) of export are 7500 Nos. of "Rotary Vane Pumps with Motor" and items of imports are 7500 Nos. of Rotary Vane Pumps and 7500 Nos. of Motors. I. The firm may, therefore, be requested to clarify the manufacturing activities involved with details of any other items, imported or indigenous, other than Rotary Vane Pumps and Motors to be used in the manufacture of export items. The case stands deferred.	

Case No.	150 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	ITT ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003811AM23
RA File Number	03AX04003606 AM23
Licence No and Date	0311018683/18/10/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	151 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003825AM23
RA File Number	07AX04000018 AM23
Licence No and Date	0711005488/19/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/1/MEET/Aug/202324/9
Case Status	Case Rejected
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003860AM23
RA File Number	56AX04000211 AM23
Licence No and Date	5611001243/20/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.04.2023 followed by several reminders for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	153 / NC/1/MEET/Aug/202324/9
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Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00003958AM23
RA File Number	07AX04001109 AM23
Licence No and Date	0711005570/29/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004610AM23
RA File Number	09AX04000749 AM23
Licence No and Date	0911004020/25/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	OILFIELD SERVICES & SUPPLIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004834AM23
RA File Number	03AX04004511 AM23
Licence No and Date	0311019780/06/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004852AM23
RA File Number	33AX04000080 AM23
Licence No and Date	0511016230/07/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004905AM23
RA File Number	05AX04002590 AM23
Licence No and Date	0511016268/09/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the reason for indicating the same items of import in the input detail and also in the additional inputs detail in the summary of the application on BO portal? The case stands deferred.	

Case No.	158 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004927AM23
RA File Number	03AX04004615 AM23
Licence No and Date	0311019926/12/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) received via mail vide U.O No. P-47014/149/2022-TSW dated 13.07.2023, as under: I. Quantity of import items may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	159 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004928AM23
RA File Number	03AX04004613 AM23
Licence No and Date	0311019927/12/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) received via mail vide U.O No. P-47014/149/2022-TSW dated 13.07.2023, as under: I. Quantity of import items may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	160 / NC/1/MEET/Aug/202324/9
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Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004931AM23
RA File Number	03AX04004614 AM23
Licence No and Date	0311019931/12/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) received via mail vide U.O No. P-47014/149/2022-TSW dated 13.07.2023, as under: I. Quantity of import items may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	161 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004932AM23
RA File Number	03AX04004616 AM23
Licence No and Date	0311019930/12/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) received via mail vide U.O No. P-47014/149/2022-TSW dated 13.07.2023, as under: I. Quantity of import items may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	162 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	JAIN IRRIGATION SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00004985AM23
RA File Number	03AX04003585 AM23
Licence No and Date	0311019976/14/12/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Aug/202324/9
Case Status	Case Withdrawn
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00005010AM23
RA File Number	15AX04000019 AM23
Licence No and Date	1511000149/15/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the does not pertain to NC-1 and it may be transferred to NC-7. The case stands withdrawn.	

Case No.	164 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	KLOECKNER DESMA MACHINERY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00005037AM23

RA File Number	08AX04001471 AM23
Licence No and Date	0811006780/16/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. The item descriptions as well as ITC code for the export product and item of import are the same. The firm has also not furnished details of the manufacturing activities involved. II. To furnish clarification regarding identical description and ITC code of the export product and item of import and details of the manufacturing activities involved along with the product catalogue. Case stands deferred.	

Case No.	165 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00005053AM23
RA File Number	03AX04004708 AM23
Licence No and Date	0311020094/17/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) received via mail vide U.O No. P-47014/149/2022-TSW dated 13.07.2023, as under: I. Quantity of import items may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	166 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023

HQ File Number	HQRNORM APPLY 00005162AM23
RA File Number	31AX04000268 AM23
Licence No and Date	3111001903/21/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00005823AM23
RA File Number	05AX04003079 AM23
Licence No and Date	0511016938/19/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. V. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	168 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023

and Date	
HQ File Number	HQRNORM APPLY 00005840AM23
RA File Number	31AX04000327 AM23
Licence No and Date	3111001975/20/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. V. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	169 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00005841AM23
RA File Number	31AX04000297 AM23
Licence No and Date	3111001976/20/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred

Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00005842AM23
RA File Number	31AX04000300 AM23
Licence No and Date	3111001977/20/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	TINITA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00005849AM23
RA File Number	03AX04005253 AM23
Licence No and Date	0311020859/20/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminders on 26.06.2023, 11.07.2023, 26.07.2023, 10.08.23 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	172 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00005856AM23
RA File Number	24AX04000304 AM23
Licence No and Date	2411002181/20/01/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	173 / NC/1/MEET/Aug/202324/9
Case Status	Case Rejected
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00005888AM23
RA File Number	03AX04005217 AM23
Licence No and Date	0311020942/24/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.05.2023 followed by reminder on 01.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	174 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00005908AM23
RA File Number	34AX04000946 AM23
Licence No and Date	3411003285/24/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	175 / NC/1/MEET/Aug/202324/9
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Case Status	Case Rejected
Party Name	CML BIOTECH LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00005917AM23
RA File Number	10AX04000250 AM23
Licence No and Date	1011001565/25/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.05.2023 followed by reminder on 01.06.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	176 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00005961AM23
RA File Number	05AX04003072 AM23
Licence No and Date	0511017053/30/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	177 / NC/1/MEET/Aug/202324/9
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Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006005AM23
RA File Number	33AX04000100 AM23
Licence No and Date	3311001060/31/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006021AM23
RA File Number	03AX04005320 AM23
Licence No and Date	0311021091/01/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006062AM23
RA File Number	09AX04000983 AM23
Licence No and Date	0911004401/03/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006066AM23
RA File Number	31AX04000335 AM23
Licence No and Date	3111002005/03/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	TINITA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006288AM23
RA File Number	03AX04005573 AM23
Licence No and Date	0311021391/13/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder has been sent on 26.06.2023, 11.07.2023, 26.07.2023, 10.08.23 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	182 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006761AM23

RA File Number	03AX04005871 AM23
Licence No and Date	0311021903/05/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006764AM23
RA File Number	04AX04001059 AM23
Licence No and Date	0411004997/06/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006771AM23
RA File Number	05AX04003397 AM23
Licence No and Date	0511017635/06/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material	

balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

V. Sheet layout diagram of the material indicating the wastage during blanking.

VI. Quantities of import items at Sl. No. 2 to 5, 26 & 27 in Nos. also in addition to their weights.

VII. Use of import items at Sl. No. 13 (Hydraulic Jack) and Sl. No. 37 (Hydraulic Bolt Tensioner) in the export item and whether these are to be exported along with export item.

VIII. Following information for welding materials:

a. Weight of steel, which requires imported welding material, giving break-up of :

(i) Steel Plates/Sheets up to 30 mm thickness.

(ii) Steel Plates/Sheets more than 30 mm thickness and up to 70 mm thickness.

(iii) Steel Plates/Sheets more than 70 mm thickness.

(iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.

b. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	185 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006777AM23
RA File Number	56AX04000409 AM23
Licence No and Date	5611001614/06/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006786AM23
RA File Number	09AX04001093 AM23
Licence No and Date	0911004594/07/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	187 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	SKF ELIXER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006797AM23
RA File Number	07AX04001779 AM23
Licence No and Date	0711006668/07/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	188 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006798AM23
RA File Number	09AX04001094 AM23

Licence No and Date	0911004606/07/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.08.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	189 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006835AM23
RA File Number	07AX04001801 AM23
Licence No and Date	0711006700/09/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	190 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006906AM23
RA File Number	03AX04005269 AM23
Licence No and Date	0311022060/10/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	191 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006907AM23
RA File Number	56AX04000417 AM23
Licence No and Date	5611001620/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006912AM23
RA File Number	04AX04001090 AM23
Licence No and Date	0411005039/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006915AM23
RA File Number	07AX04001796 AM23
Licence No and Date	0711006712/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MAHENDRA DISHED ENDS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006920AM23
RA File Number	03AX04005982 AM23
Licence No and Date	0311022081/11/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	AUROLAB TRUST
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006925AM23
RA File Number	32AX04000565 AM23
Licence No and Date	3211004528/13/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and found that the case has already been approved in NC-1 meeting dated 07.07.2023. Therefore, the committee decided to withdraw it from the agenda and show as “approved”.	
The case already approved.	

Case No.	196 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006935AM23

RA File Number	56AX04000418 AM23
Licence No and Date	5611001622/13/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	JAIN IRRIGATION SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00006952AM23
RA File Number	03AX04006002 AM23
Licence No and Date	0311022123/14/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 18.08.2023, as under:	
I. AS APPLIED FOR WITH 5 % WASTAGE. RA concerned may take suitable consequential action accordingly.	

Case No.	198 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00007007AM23
RA File Number	07AX04001886 AM23
Licence No and Date	0711006772/16/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00007012AM23
RA File Number	09AX04001108 AM23
Licence No and Date	0911004694/16/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: i. Details of import items; Shape, Size (Dimension) and surface condition with density of material. ii. Dimensional drawing at each stage of manufacturing process. iii. Dimension of final export product. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. GST invoice of scrap disposal. Case stands deferred.	

Case No.	200 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00007025AM23
RA File Number	31AX04000370 AM23
Licence No and Date	3111002091/16/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	201 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00007027AM23
RA File Number	31AX04000369 AM23
Licence No and Date	3111002092/16/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00007046AM23
RA File Number	03AX04006092 AM23
Licence No and Date	0311022223/17/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) received via mail vide U.O No. P-47014/149/2022-TSW dated 13.07.2023, as under:	
I. Quantity of import items may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	203 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	VULCAN INDUSTRIAL ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00007147AM23

RA File Number	03AX04006178 AM23
Licence No and Date	0311022364/23/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	204 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00007160AM23
RA File Number	04AX04001058 AM23
Licence No and Date	0411005111/23/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	SMT CARDIOVASCULAR PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00007161AM23
RA File Number	52AX04001809 AM23
Licence No and Date	5211004472/23/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the applicant for PH in the forthcoming meeting.	
The case stands deferred.	

Case No.	206 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred

Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00007183AM23
RA File Number	04AX04001128 AM23
Licence No and Date	0411005130/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	207 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	INTENSIV-FILTER HIMENVIRO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00007186AM23
RA File Number	05AX04003529 AM23
Licence No and Date	0511017984/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	208 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00007196AM23
RA File Number	13AX04000340 AM23
Licence No and Date	1311001833/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	209 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00007241AM23
RA File Number	02AX04000713 AM23
Licence No and Date	0211004125/27/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	210 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	ANAND SEAMLESS TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000032AM24
RA File Number	08AX04001959 AM23
Licence No and Date	0811007810/06/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	211 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	NETAFIM IRRIGATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000282AM24
RA File Number	34AX04000035 AM24
Licence No and Date	3411003603/19/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and found that the case has already been approved in NC-1 meeting dated 07.07.2023. Therefore, the committee decided to withdraw it from the agenda and show as “approved”.	

The case already approved.

Case No.	212 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000320AM24
RA File Number	09AX04001167 AM23
Licence No and Date	0911004852/20/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	213 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000332AM24
RA File Number	09AX04001178 AM23
Licence No and Date	0911004854/21/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detailed technical notes on the manufacturing process including the relevant flow sheet. 2. Detailed technical drawings with the dimensions of each export product. 3. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	214 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000333AM24
RA File Number	09AX04000004 AM24
Licence No and Date	0911004855/21/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	215 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000334AM24
RA File Number	09AX04001168 AM23
Licence No and Date	0911004856/21/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detailed technical notes on the manufacturing process including the relevant flow sheet. 2. Detailed technical drawings with the dimensions of each export product. 3. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	216 / NC/1/MEET/Aug/202324/9
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Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000345AM24
RA File Number	03AX04006363 AM23
Licence No and Date	0311023016/21/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	217 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000346AM24
RA File Number	34AX04000047 AM24
Licence No and Date	3411003609/21/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	218 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	ACOUSTICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000348AM24
RA File Number	04AX04000023 AM24
Licence No and Date	0411005293/21/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	219 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000375AM24
RA File Number	03AX04000291 AM24
Licence No and Date	0311023056/24/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	220 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000386AM24
RA File Number	09AX04001088 AM23
Licence No and Date	0911004866/25/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	221 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000399AM24
RA File Number	05AX04000211 AM24
Licence No and Date	0511018516/25/04/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	222 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	KASTHURI MACHINE BUILDERS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000431AM24
RA File Number	32AX04000015 AM24
Licence No and Date	3211004770/26/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	223 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	JAYCEE AUTOFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000455AM24
RA File Number	05AX04000196 AM24
Licence No and Date	0511018558/27/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	224 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000463AM24
RA File Number	05AX04000232 AM24

Licence No and Date	0511018570/28/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	225 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000464AM24
RA File Number	05AX04000236 AM24
Licence No and Date	0511018571/28/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	226 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000472AM24
RA File Number	31AX04000022 AM24
Licence No and Date	3111002250/28/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	227 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023

HQ File Number	HQRNORM APPLY 00000510AM24
RA File Number	05AX04000241 AM24
Licence No and Date	0511018607/01/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	228 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00000512AM24
RA File Number	05AX04000246 AM24
Licence No and Date	0511018608/01/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminders on 26.06.2023, 11.07.2023, 26.07.2023, 10.08.23 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to issue the final reminder to the applicant. The case stands deferred.	

Case No.	229 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001224AM24
RA File Number	07AX04000279 AM24
Licence No and Date	0711007709/31/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Detailed technical notes on the manufacturing process including the relevant flow sheet.
- II. Detailed technical drawings with the dimensions of each export product, Catalogue, if any, may also be furnished.
- III. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	230 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	TEXMACO RAIL & ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001229AM24
RA File Number	02AX04000079 AM24
Licence No and Date	0211004516/01/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	231 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001254AM24
RA File Number	03AX04000957 AM24
Licence No and Date	0311024133/02/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	232 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001280AM24
RA File Number	05AX04000608 AM24
Licence No and Date	0511019169/02/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	233 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001288AM24
RA File Number	05AX04000463 AM24
Licence No and Date	0511019172/05/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. As per the application summary, the imported items (Pipe fittings carbon steel, flanges carbon steel, and Pipe fittings alloy steel) are the inputs for the export of parts consisting of pre-fabricated piping for boilers. Since these items are being allowed on the net-to-net basis, it means there is no process involved, and will go along with the pipes. However, in Appendix 4E, indigenous input is NIL.	

II. Submit complete justification on the aforesaid free-of-cost inputs and what operations will be required, if these inputs are being exported as a part of the item of export.

The case stands deferred.

Case No.	234 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001298AM24
RA File Number	33AX04000023 AM24
Licence No and Date	3311001251/05/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	235 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001349AM24
RA File Number	08AX04000372 AM24
Licence No and Date	0811008324/06/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	236 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred

Party Name	SETH STEELAGE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001364AM24
RA File Number	03AX04001011 AM24
Licence No and Date	0311024309/07/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	237 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001377AM24
RA File Number	33AX04000024 AM24
Licence No and Date	3311001265/07/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	238 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001441AM24
RA File Number	05AX04000651 AM24
Licence No and Date	0511019276/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	239 / NC/1/MEET/Aug/202324/9
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001442AM24
RA File Number	05AX04000650 AM24
Licence No and Date	0511019277/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	240 / NC/1/MEET/Aug/202324/9
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 9 and 18/08/2023
HQ File Number	HQRNORM APPLY 00001445AM24
RA File Number	03AX04001081 AM24
Licence No and Date	0311024410/09/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) received via mail vide U.O No. P-47014/149/2022-TSW dated 13.07.2023, as under: I. Quantity of import items may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	